

ITEM NO.304

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5392/2024

[Arising out of impugned final judgment and order dated 09-11-2023
in CRLM No. 71293/2023 passed by the High Court of Judicature at
Patna]

AMLESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No. 60268/2024 - EXEMPTION FROM FILING O.T.

Date : 07-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

Amicus Curiae

Mr. Gaurav Agrawal, Sr. Adv.
Mr. Manan Garg, Adv.

For Petitioner(s) :Mr. Mithilesh Kumar Singh, AOR
Mr. Ashutosh Kumar Singh, Adv.
Mrs. Manju Singh, Adv.
Mr. Aditya Durgvanshi, Adv.
Mr. Saumitra Singh, Adv.
Mr. Apurva Pandey, Adv.

For Respondent(s) :Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard the learned *amicus curiae* and also
the learned counsel for the parties.
2. Judgment reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR